

11-8-95

Honble Mr. S. Das Gupta A.M.

Honble Mr. T.L. ~~Gupta~~ Verma J.M.

None for the Applicant even after the list has been revised. On just several occasions also, none appeared on behalf of the Applicant and the case is therefore fit to be dismissed in default. We have, however, perused the pleadings to see whether the Application has any merit.

The Applicant's case is that the Superintending Engineer, Varanasi, has granted two increments to the Applicant which were subsequently withdrawn by the impugned order dated 11-6-93 (Annexure 2) and an overpayment so made ^{is to him} recovered from the Applicant. From the averments, it is not clear how the Applicant was entitled to two increments which were granted to him, nor there is any reason for withdrawal. In the absence of any averments as to how the increments were due to him or the rules under which such increments were ~~due~~ ^{allowed}, no case is established. We, therefore, hold that the Applicant has failed to make out any case for our interference. The Application is, therefore, dismissed on ~~default~~ merit in limine.

B

J.M.

W.C.
A.M.